

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00735/2018

Chandigarh, this the 20th day of June, 2018

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Sucha Singh S/o Sh. Sohan Singh, (Retired from Railways, as a Driver Grade-I, aged 63 years, resident of VPO Nagra, H.No.204, Near Sabzi Mandi, Jalandhar, Punjab.

....APPLICANT

(Present: Mr. Sandeep Siwatch, Advocate.)

VERSUS

1. The General Manager, Northern Railway Head Quarters, Baroda House, New Delhi-110001.
2. The Divisional Railway Manager, Northern Railway, Ambala Cantt.
3. The Senior Divisional Personnel Officer, Northern Railway, Divisional Railway Manager, Ambala Cantt.
4. Chief Administrative Officer (Construction), Northern Railway, Headquarters Office, Kashmir Gate, Delhi-110006.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has issued legal notice dated 10.07.2017 (Annexure A-12), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the prayer of the applicant contained in the indicated legal notice expeditiously, before promoting the juniors person of the applicant to the post of MCM Vehicle Driver.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 20.06.2018.

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